

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51306 OF 2016

(Arising out of Order-in-Original No. Commissioner/BIL/ST/05/2014 dated 23.12.2014 passed by the Commissioner of Central Excise & Customs, Bilaspur)

M/s Khatu Shyam Traders

.....Appellant

(Prop. Shri Kamal Soni)
Khapar Ganj, Juni Line
Distt. Bilaspur (CG)

VERSUS

Commissioner of Central Excise & Customs

...Respondent

Rishi Bhawan, Nehru Chowk
Bilaspur (CG)

APPEARANCE:

Shri A.K. Batra, Advocate for the Appellant

Shri Ravi Kapoor, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50909/2022

DATE OF HEARING/DECISION : September 19, 2022

JUSTICE DILIP GUPTA :

It is stated by learned authorized representative appearing for the Department that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**